

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 402 OF 2017 &
IA NO. 1177 OF 2017

Dated: 2nd April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Solar Energy Corporation of India Ltd. ... Appellant(s)
Vs. ... Respondent(s)
M/s. Welspun Energy Private Limited & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhas Bajaj
Mr. Ankit Roy

Counsel for the Respondent(s) : Mr. Avijeet Lala
Mr. Tushar Srivastava for R-1

ORDER

The learned counsel appearing for Respondent No.1 seeks four weeks' time to file reply in the instant Appeal. Accordingly, he may file the same on or before 02.05.2018 after serving copy on the other side.

List the matter on **02.05.2018** as requested by learned counsel appearing for the Respondent No.1 to enable him to file the Reply.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member